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employers do not implement such decisions as that of the Wage Boards.

Mr. CHAIRMAN: Mr. Bhupesh Gupta, this is not a question.

SHRI LOKANATH MISRA: May I know, Sir, if there have been complaints from the employees to the effect that there is no implementation of the recommendations in some of the sugar factories?

Shri JAISUKHLAL HATHI: Some of the sugar factories have not implemented because they have advanced their own reasons, some of them being financial stringency. Some say they are co-operatives, Some have stated that they are industrial establishments newly established. They have also made some complaints.

COMMITTEE TO WATCH OVER PUBLIC

- *13. SHRI M. P. BHARGAVA: Will the Minister of Commerce and Industry be pleased to refer to the answer given to Starred Question No. 1 in the Rajya Sabha on the 27th November, 1961 and state:
- (a) when the Committee of Members of Parliament for keeping watch over public sector undertakings is likely to be appointed;
- (b) what would be its composition; and
- (c) what would be its terms of reference?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) to (c) A motion for the constitution of the Committee under reference, providing among other things, for its composition and terms of reference, is proposed to be moved in the Lok Sabha shortly.

SHRI M. P. BHARGAVA: May I know, Sir, the reasons for the delay in the appointment of this Committee and whether it is a fact that a motion

for constituting this Committee was moved in the November Session of Parliament last year and it was subsequently withdrawn?

SHRI N. KANUNGO: Yes, a motion was moved and points of orders were raised. Government undertook to move a substitute motion. That substitute motion is now going to be moved as early as possible.

SHRI M. P. BHARGAVA: Sir, a part of my question has not been answered. I want to know the reason for the delay in the appointment of this Committee.

SHRI N. KANUNGO: Because until a motion is passed in the House it cannot be formed and the reasons for the withdrawal of the motion and the directions can be found in the proceedings of the day of the Lok Sabha.

SHRI BHUPESH GUPTA: The answer should be very clear. It is a question of appointment of a committee on the basis of a resolution of the House, and in the other House the resolution came. It was withdrawn and the Government stands committed to it. May I know, Sir, whether the Government has come to such a pass that it cannot produce a resolution which can be moved in that House or this House and passed? What are the exact difficulties of the Government?

SERI N. KANUNGO: I have said that my draft is ready. I am waiting for time from the Parliamentary Affairs Department.

SHRI M. P. BHARGAVA: May I have an assurance from the hon. Minister that the motion will be moved during the current session of Parliament?

SHRI N. KANUNGO: As I said, we have asked for time.

SHRI K. SANTHANAM: May I know, Sir, if the hon. Minister will consult the Chairman of the Rajya Sabha also so that the resolution,

when it comes here, may be acceptable to this House?

SHRI N. KANUNGO: After it is moved in the other House it will come here.

Shri Bhupesh Gupta: May I have the assurance, Sir, that this policy of the Government for having such a Committee will not be scuttled by anybody and that very soon we are going to have a Committee of this kind consisting of Members of both the Houses of Parliament?

SHRI N. KANUNGO: I think I have made myself sufficiently clear.

PATTERN OF ASSISTANCE FOR 'KHADI'
DEVELOPMENT

*14. SHRI M. P. BHARGAVA: Will the Minister of Commerce and Industry be pleased to refer to the answer given to Unstarred Question No. 241 in the Rajya Sabha on the 8th May, 1962 and state whether any decision has since been taken to appoint a committee to review the pattern of assistance for Khadi development?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): No, Sir.

SHRI M. P. BHARGAVA: May I know, Sir what are the specific recommendations of the Estimates Committee in this connection and where is the hitch in implementing the recommendations of the Estimates Committee?

SHRI N. KANUNGO: The recommendations of the Estimates Committee and its report have been sent for the comments of the Commission. As soon as the comments and suggestions of the Commission are received the Government will move in the matter. After all, the Commission is an autonomous body and they have got to implement it.

SHRI M. P. BHARGAVA: May I know, Sir, the date on which these

recommendations were sent to the Commission and how long they have been with the Commission?

SHRI N. KANUNGO: I am sorry, I have not got the dates.

Shri Bhupesh Gupta: May I know, Sir, whether the attention of the Government is drawn to the fact that in a number of cases the assistance given is misused—they have defalcated—and that the matter has been reported also in the official report. May I know, Sir, in view of this what steps the Government is taking to prevent improper use of public funds?

Shri N. KANUNGO: The general nature of the allegations of the hon. Member is not correct. There have been cases of accounts not being produced in time and there have been cases of lapses by institutions and officers of the Commission but they are not of such a big order. As far as the question of misuse of funds is concerned, that is not correct.

SHRI M. P. BHARGAVA: May I know, Sir. whether there is any proposal before the Government for appointing a committee to go into the working of the Khadi Commission?

SHRI N. KANUNGO: No, Sir. There is a proposal for amendment of the Commission Act.

SHRI DEOKINANDAN NARAYAN: May I know, Sir, if it is not a fact that all the money practically is disbursed through the State Boards?

Shri N. KANUNGO: Yes, Sir, largely. Also some direct by the Commission to certain institutions.

شری اے - ایم - طارق: کیا میں وزیر تجارت ہے یہ جان سکا ھوں کہ کیا ان کے نوانس میں یہ بات آئی ہے کہ کہادی کمیشن کے حساب و کتاب کے بارے میں جنتا میں کچھ فلط نہمی